

nised that the objective is to liberate Kuwait and not to subdue Iraq or to dismantle its technological and physical infrastructure or to cripple its social and economic life. The UN Security Council must, at all times ensure that the conduct of military operations is in strict conformity with the objective of the United Nations Security Council Resolution 678. For this purpose, it should meet urgently to review the present situation and thereafter from time to time, to keep the matter under constant review.

**Pak bid to link Kashmir issue with Kuwait and Palestine**

438. SHRI DHULESHWAR MEENA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Pakistan is trying to link the Kashmir issue to the implementation of U. N. resolutions on Kuwait, Palestine and Jammu and Kashmir and seeking the support of Organisation of Islamic Countries in this regard; and

(b) if so, what steps Government have taken to counter this new move by the Pakistani Prime Minister and to dispel the erroneous impressions that he had given in a bid to rally the O.I.C. around those issues?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) Yes sir, the six point Pakistani peace plan for the Gulf enunciated by the Prime Minister of Pakistan on 4th February, 1991, in the Pakistan National Assembly, inter-alia, calls for an emergency meeting of the OIC to consider all aspects of the Gulf crisis and suggests that "the implementation of UN Resolutions should not be confined to Kuwait only but its resolutions on Kashmir and Palestine should also be implemented",

(b) Concerned countries have been appraised of the facts, namely, that there is no similarity between the situation in Kuwait and that in Kashmir; that Jammu and Kashmir is an integral part of India; that interference in our internal affairs is unacceptable; that under the Simla Agreement both India and Pakistan undertook

to resolve all differences bilaterally and peacefully.

**State Highways of Tamil Nadu and Kerala converted into National Highways**

439. SHRI S. K. T. RAMACHAND-RAN: Will the Minister of SURFACE TRANSPORT be pleased to state whether the State Highways in Tamil Nadu from Thiramanglem to Shencottah and in Kerala from Shencottah to Trivandrum have been converted into National Highways?

THE MINISTER OF WATER RESOURCES WITH ADDITIONAL CHARGE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): No, Sir.

**“वायु मंडल और नदियों को प्रदूषण रहित रखने के लिए कार्य-योजना”**

440. श्री रणजीत सिंह : क्या पर्यावरण और वन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने देश में वायुमंडल और नदियों को प्रदूषण रहित रखने के लिए हाल ही में एक कार्य-योजना बनाई है ;

(ख) क्या यह भी सच है कि सरकार ने अब उन उद्योगों की पहचान कर ली है, जो प्रदूषण फैलाते हैं ;

(ग) क्या यह भी सच है कि ऐसे ऐसे उद्योगों में सकारी क्षेत्र के उद्योगों की काफी बड़ी संख्या है ;

(घ) यदि हाँ, तो उनका पूरा ब्यौरा क्या है और सरकार ने सरकारी क्षेत्र के इन उद्योगों के विरुद्ध अभी तक क्या कार्य-योजनाएँ की हैं ?

पर्यावरण और वन मंत्रालय में राज्य मंत्री (श्रीमती मेनका गांधी) : (क) जी, हाँ। कार्य योजना में अत्यधिक प्रदूषण फैलाने वाले अभिनिर्धारित उद्योग निम्न लिखित हैं :—

मद्यनिर्माणशाला, चीनी, लुगदी और कागज, चर्म-शोधन शालाएँ, उर्वरक, रंग और रंगाई की सामग्री, कीटनाशक दवाएँ, तेल शोधक कारखाने, पेट्रो-रसायन, मौलिक दवाएँ एवं औषध निर्माणशालाएँ, ताप विद्युत संयंत्र, सीमेंट, लौह एवं इस्पात। अस्पृष्टनियम, तांबा और जस्ता प्रणालक

(ख) प्रदूषण फैलाने वाले उद्योगों के अभिगृहीतों का कार्य प्रगति पर है।

(ग) जी नहीं।

(घ) प्रदूषण फैलाने वाली कड़ियों के खिलाफ वायु प्रदूषण निवारण एवं नियंत्रण अधिनियम, 1981 और जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के उपबंध के तहत संबंधित राज्य प्रदूषण नियंत्रण बोर्डों और पर्यावरण (सुरक्षा) अधिनियम 1986 के उपबंधों के तहत केन्द्र सरकार और संबंधित राज्य सरकारों द्वारा कार्यवाई आरम्भ की गई है। केन्द्रीय प्रदूषण, नियंत्रण बोर्ड, ताप विद्युत संयंत्र, सीमेंट उर्वरक, तेल शोधन कारखानों, लौह और इस्पात, लुगदी और कागज, पेट्रो-रसायन मानव निर्मित रेशे, कास्टिक सोडा, मद्य निर्माण शालाओं और अलौह (नॉनफेरल) उद्योगों में प्रदूषण की स्थिति को नियंत्रित रूप से निगरानी करता है। मामले को संदधिन मंत्रालयों के साथ भी उठाया गया है।

#### ड्रप्स सिंचाई प्रणाली

441. श्री रणजीत सिंह : क्या जल संसाधन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार देश में ड्रप्स सिंचाई प्रणाली के द्वारा सिंचाई करने को प्रोत्साहित करने पर विचार कर रही है, ताकि जल के समुचित उपयोग को बढ़ा दिया जा सके ;

(ख) यदि हाँ, तो क्या यह भी सच है कि इस संबंध में एक सिमित्त गठित की गयी है ;

(ग) क्या इस समिति ने सरकार अपना प्रतिवेदन दे दिया है; और

(घ) यदि हाँ, तो सरकार ने इस संबंध में अभी तक कौन-कौन से निर्णय किए हैं ?

जल संसाधन मंत्री साथ में जल भूतल परिवहन मंत्रालय का अतिरिक्त प्रभार (श्री मनु भाई कोटाडिया) : (क) से (ग) जी हाँ।

(घ) अब तक कोई निर्णय नहीं लिया गया है।

#### P. M. on refuelling of American war planes at Bombay Airport

442. PROF. SOURENDRA BHATTACHARJEE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Prime Minister had termed the refuelling of American war planes at Bombay Airport a cause on humanitarian ground-

(b) whether the statement was issued during his press conference at Allahabad recently; and

(c) if so, the facts and details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) Yes Sir.

(b) Yes Sir.

(c) In the present context, because the flights were sought in the context of the Gulf crisis, the Government sought and received a special assurance in writing from the US Government that these flights would be used solely for the purpose of transporting non-lethal supplies and for evacuation of personnel on humanitarian, medical and emergency grounds.

#### Indo.Pak ties

443. SHRI TALARI MANOHAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have recently taken steps to establish better Indo-Pak ties;

(b) if so whether any special level talks are proposed to be held in the near